1	2	3	4
29. Union Territories	Andaman and Nicobar Islands (UT)	0.00	0.00
30.	Chandigarh (UT)	0.00	0.00
31	Dadra and Nagar Haveli (UT)	1.29	1.00
32.	Daman and Diu (UT)	1.96	1.00
33.	Delhi (NCR)	0.00	0.00
34.	Jammu and Kashmir	0.16	0.16
35.	Ladakh	0.16	0.00
36.	Puducherry (UT)	0.50	0.00

## Guidelines for marketing of Gas

\*270. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government is considering a reduction in monopoly enjoyed by Indraprastha Gas, Mahanagar Gas, GAIL Gas, Gujarat Gas and others in gas distribution and marketing in urban areas to maintain competitiveness in costs and services;
  - (b) if so, the details thereof;
- (c) whether the Petroleum and Natural Gas Regulatory Board (PNGRB) is in the process of formulating guidelines to reduce monopoly in distribution and marketing of natural gas similar to telecom and power sectors; and
- (d) if so, whether Government has set any time-frame to introduce the change in the policy towards distribution and marketing?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (d) The provisions of the policy for Development of Natural Gas Pipelines and City or Local Natural Gas Distribution Networks, 2006 provides the exclusivity to a CGD network from the purview of common carrier or contract carrier in accordance with the regulations notified under the Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006. The PNGRB, through regulations, decides the

period of exclusivity for CGD networks as per regulations in a transparent manner and formulates necessary regulations while protecting the consumer interest and the same has been initiated. This is to promote the competitions among the entities by providing third party access to gas distribution network on non-discriminatory basis.

## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

## Exorbitant hike in air ticket

2721. SHRI K. SOMAPRASAD: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has noticed the exorbitant hike on air ticket fare by various companies resulting in public protest;
  - (b) if so, the details thereof;
- (c) whether Government has received any petitions regarding the air fare from pravasi organisations; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (d) As per Regulation, air fare is neither regulated nor established by the Government. Airlines are free to fix the reasonable tariff under the provision of Sub-Rule (1) of Rule 135, Aircraft Rules 1937 having regard to all relevant factors including the cost of operation, characteristics of service, reasonable profit and the generally prevailing tariff. As per prevailing regulation, all scheduled domestic airlines are required to display route-wise and category-wise fares on their respective websites. The airlines remain compliant to the Sub Rule (2) of Rule 135 of the Aircraft Rules, 1937, as long as the fare charged by them is in line with fare displayed on their website. With a view to maintain transparency, Directorate General of Civil Aviation (DGCA) monitors airfares on certain routes selected on random basis to ensure that the airlines do not charge airfares outside the range declared by them. In case, any steep fare hike is observed, Ministry of Civil Aviation/Directorate General of Civil Aviation sensitise the airlines for necessary intervention.